THE HIGH COURT OF MEGHALAYA SHILLONG.

NOTIFICATION Dated Shillong, the 24th May, 2013.

The High Court of Meghalaya has laid down the criteria for designation of Advocate(s) as Senior Counsel(s) practicing in this High Court which are as follows:-

- 1. No person shall be eligible to be designated as Senior Advocate unless-
- (a) He/She has completed 39 years of age.
- (b) He/She has an income of not less than three Lakhs Rupees and above per annum.
- (c) He/She has a good moral conduct with no criminal case pending against him/her.
- (d) He/She is enrolled with the Bar Council of India (with date of enrolment) as an Advocate.
- (e) His/Her name is proposed by 1 (one) designated Senior Counsel of this High Court.

REGISTRAR GENERAL
HIGH COURT OF MEGHALAYA.

FORM OF PROPOSAL FOR DESIGNATION AS SENIOR ADVOCATE.

1.	Name of the Advocate	:			
2.	Permanent Address	:			
3.	Educational Qualification	:			
4.	Date of Birth	: , , ,			
5.	(i) Date of enrolment as Advocate	:			
	(ii) Where enrolled as Advocate	:			
	(iii) Where regularly practicing	:			
6.	Number in the Roll of Advocates Maintained by the State Bar Council and date thereof.	:-			
7.	10 (ten) Judgments of cases independently argued by the applicant.	:			
8.	Is the Advocate under proposal an assessee under the Income Tax Act in respect of his professional income. If so, give details of the income assessed for the last three years and Permanent Income Tax Account Number.	:			
9.	Other information (optional), if any, including legal aid work publication of books, journals, participation in Seminar/ conference, Association with any Faculty of Law etc. etc.	:		•	
Advoc	I hereby express and give my ate by the High Court of Meghalaya		be design	nated as	Senior
Dated	this day of				
	SIGN	ATURE OF T	THE ADVOCA	TE/ APPL	ICANT
NAME OF PROPOSER SIGNATURE OF PROPOSER					
(SENI	OR COUNSEL)				
Date:					